# RAJYA SABHA

Monday, the 22nd December, 1980 the 1st Pausa, 1902 (Saka)

The House met at eleven of the Cloke, Mr. Charman in Chair.

#### PAPERS LAID ON THE TABLE

# Tea (Amendment) Rules, 1979 and Related Paper

THE MINISTER OF STATE IN THE DEPARTMENT  $\mathbf{OF}$ PARLIAMEN-TARY AFFAIRS (SHRI SITA RAM KESRI): Sir, on behalf of Shri Pranab Mukherjee, I beg to lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy (in English and Hindi) of the Ministry of Commerce (Department of Commerce). Notification G.S.R. 674. dated the 12th May, 1979, publishing the Tea (Amendment) Rules, 1979 alongwith a statement giving reasons for the delay in laying the Notification. [Placed in Library. See No. LT-1642 801

I. Report and Accounts (1979-80) of the Bieceo Lawrie Limited, Calcutta and Related Papers

II. Report and Accounts (1979-80) of the Inlian Oil Corporation Limited Bombay and Related Papers

III. Report and Accounts (1979-80) of the Hindustan Petroleum Corporation Limited Bombay and Related Papers

IV. Report and Account<sub>s</sub> (1979.80) of the Indo-Burma Petroleum Company Limited, Calcutta and Related Papers..

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): Sir, I 'beg to lay on the Table, under sub-section (1) of section 619A of the Companies A - Act, 1956, a copy each (in English and Hindi) of the following papers:—

> (i) (a) Annual Report and Accounts of the Biecco Lawrie Lmited , Calcutta, for the year 1979-80, together with the Auditors' 1500 RS-1.

Report on the Accounts and the comments of the Comptroller and Auditor General of India theheon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-1650 80 for (a) and (b)]

(ii) (a) Twenty-first Annual Report and Accounts of the Indian Oil Corporation Limited, Bombay, for the year 1979-80, together with the Auditors Report on the Acccunts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-1652 80 for (a) and (b).]

(iii) (a) Twenty-eighth Annual Report and Accounts of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See LT-No. 1736|80 for (a) and (b)]

(iv) (a) Seventy-second Annual Report and Accounts of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the woking of the Company.

[Placed in Library. See LT-No. 1651|80 for (a) and (b).]

1. Report of the Election Commission of India on the General Elections to the House of the People and Legislative Assembly 1979-80 and Vice Presidential Election 1979-Volume I (Narrative)

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI SITA RAM KESRI): Sir, on behalf of Shri Shiv Shankar, I beg to lay on the Table a copy (in English and Hindi) of the Report of the Election Commission of India on the General Elections to the House of the People and Legislative Assemblies 1979-80 and Vice-Presi-Election 1979–Volume dential I (Narrative)

[Placed in Library. See No. LT-1769 80]

#### Kerala Patents' Proceedings Rules and **Related** Paper

SHRI SITA RAM KESRI: Sir, on behalf of Shri Charanjit Chanana, I also beg to lay on †he Table, under section 160 of the Patents' Act, 1970, a copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development), Notification No. D1-14511/76, dated the 12th August, 1977, publishing the Kerala Patents' Proceedings alongwith an Explanatory Rules. Memorandum thereon.

[Placed in Library See No. LT-1693/80]

I. Report 1978-79 of The Commissioner for Scheduled Castes and Schedule Tribes (Part I and II

II. Report of the Deputy Commissioner for Linguistic Minorities in India for the period 1st July to 30th June, 1978 and Related Papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table:-

I. A copy (in English and Hindi) of the Twenty-sixth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1978-79, (Parts I and II), under clause (2) of article 338 of the Constitution.

[Placed in Library See No. LT-1699 80.]

II. A copy each of the following papers, under clause (2) of article 350B of the Constitution:-

(i) Nineteenth Report of the Deputy Commissioner for Linguistic Minorities in India for the period 1st July, 1976 to 30th June, 1978, together with an Explanatory note (in English and Hindi) on the Report.

(ii) Statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at (i) above.

[Placed in Library, See No. LT-1662 80 for (i) and (ii)]

# I. Report (1979) of the Minorities **Commission and Related Paper**

# II. Delhi Control of Carrying Ex. plosive Regulations, 1980

YOGENDRA MAKWANA: SHRI Sir, I also beg to lay on the Table the following papiers:---

II. A copy (in English and Hindi) of the Second Annual Report of the Minorities Commission for the year ending the 31st December, 1979, toge-Memorandum of action ther with taken there.

[Placed in Library See No. LT-1700/80]

II A copy (in English and Hindi.) of the Delhi Administration, Notificadated 🔤 🦋 tion No. 3612 Spl. Sell PHQ, the 10th December, 1980, publishing the Delhi Control of Carrying Explosives Regulations, 1980, under sub-section (2) of section 148 of the Delhi Police Act, 1978.

[Placed in Library. See No. LT-1706/80].

I. Indian Administrative Service (Appointment by Promotion) Third Amendment Regulation, 1980

# II. Arms (Amendment) Rules, 1980

SHRI YOGENDRA MAKWANA: Sir, I also beg to lay on the table the following papers:

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I. A copy (in English and Hindi) the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), Notification G.S.R. No. 690 (E), dated the 11th December. 1980,